IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI COURT-III

CP-30/2007

In the matter of:

Dilwari Motors (P) Limited

.. PETITIONER

SECTION:

Under Section 397/398

Order delivered on 20.12.2017

Coram:

R. VARADHARAJAN, Hon'ble Member (Judicial)

For the Petitioner /applicant

For the Respondent/Corporate Debtor :-

For the intervene

:Ms. Priyanka Kathuria, Advocate Ms. Runul Rastogi, Advocate

ORDER

Learned Counsel for the petitioner is present. It is represented by the Ld. Counsel for the petitioner that an application has been filed for amendments in relation to the Company petition.

From the records, it is seen that notice has been sent to all the parties concerned by the Registry on 13.12.2017 for the transfer of this matter from Hon'ble Member (Judicial) Smt. Ina Malhotra to this Bench. Subsequent to the said notice, Ld. Counsel for the respondent is also present and the same is taken note of. Let the application be placed for hearing on 05.2.2018.

List on 05.2.2018.

(R. VÁRADHARAJAN) MEMBER (JUDICIAL)

Surjit 20.12.2017